

taken to bring down the prices of pesticides?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) to (c) and (f). The prices of pesticides, insecticides and weedicides are neither fixed nor monitored by the Government.

(d) The Insecticides Act, 1968 and Rules framed thereunder and specifications published by Bureau of Indian Standards provide a system for ensuring quality. For this purpose, States have notified important functionaries for imposition of various provisions of the Act, like Insecticides Inspectors, Analysts, Licensing Officers and Appellate authorities etc. The Central Government have also notified Central and Regional Laboratories for analysis and augmenting the States' efforts for checking quality of pesticides. Periodical review of quality control arrangements are made in the Zonal Conferences. State Government have been advised to take all possible steps for launching prosecutions under the Insecticides Act, against suppliers of sub-standard pesticides.

(e) There are no reports of decrease in demand for pesticides.

[*Translation*]

Offices without Rajbhasha Implementation Committee

252. SHRI VINAY KATIYAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of the offices in division Faizabad of Uttar Pradesh, under this Ministry and related public undertakings having 25 or more excluding Grade D employees;

(b) the names of offices out of these not having the Rajbhasha Implementation Committees;

(c) the number of office out of these having 80 per cent or more employees having the working knowledge of Hindi and the number of employees out of these who do 50 per cent or more of their work in Hindi;

(d) whether any arrangements have been made in all of these offices to ensure that the most of the work is done in Hindi as per the directions of the Government; and

(e) the extent to which this system has been proved to be successful?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) None of the offices/public sector undertakings under this Ministry has any office/branch in Faizabad Division having 25 or more than 25 employees excluding Grade 'D' employees.

(b) to (e). Question do not arise in view of the reply to part (a) above.

[*English*]

New Industries in Gujarat

253. SHRIMATI DIPIKA H. TOPIWALA: Will the PRIME MINISTER be pleased to state:

(a) the number of industries registered in Gujarat under the new industrial policy; and

(b) the number out of them registered in Ahmedabad, Surat and Vadodra or any other District of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). The schemes of registration of industries have been abolished under the new Industries Policy. Since the announcement of new Industrial Policy Package on 24th July, 1991, 349 Industrial Entre-